

## **Minutes of the Meeting dated 24-11-2009**

### **Present:**

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Shri A. N. Tiwari, Information Commissioner
- C. Ms. Annapurna Dixit, Information Commissioner
- D. Shri Satyananda Mishra, Information Commissioner
- E. Shri M. L. Sharma, Information Commissioner
- F. Ms Sushma Singh, Information Commissioner
- G. Ms. Deepak Sandhu, Information Commissioner and
- H. Secretary Shri. B.B. Srivastava and other officials assisted the Commission.

1. The Commission has taken note of the media reports regarding an exercise being conducted by Public Cause Research Foundation (PCRF) to evaluate the performance of the Information Commissions and Information Commissioners. It is also learnt that the said organization has plans to award certain Commissioners on the basis of certain evaluation parameters. That being so, there appears to have been a concerted effort to denigrate the performance of many Commissions and Commissioners, including the Central Information Commissioners, on the basis of an unscientific and untested methodology.
2. The Commission has also taken note of the critical analysis of the above exercise made by Prof. M. M. Ansari, Central Information Commissioner, as well as members of the public, wherein the flawed nature of this exercise has been highlighted. The Commission has on the other hand appreciated the comprehensive and scientific study of the functioning of the RTI regime until 2008 by the NCPRI & RaaG.
3. The Central Information Commission always welcomes critical evaluation that is bonafide, scientific and objective. The PCRF exercise is however, suspect.

### **Agenda 1:**

Commission took note of ATR on November dated 3.11.2009.

### **Agenda 2:** Commission noted.

Commission, however, desired that the wages of the outsourced Data Entry Operators be enhanced in the light of the 6<sup>th</sup> Pay commission recommendations for the Government employees and also in the light of their significant contribution in the functioning of this Commission. The Commission desired that a letter of this effect be sent by the Chief Information Commissioner to, Finance Minister and to Minister of States for Public Grievances & Pensions, Government of India.

### **Agenda 3:** Commission noted.

### **Supplementary**

Commission discussed the decision on WP (C) No. 7265 of 2007 in the matter of Poorna Prajna Public School vs. CIC by the High Court of Delhi. It directed that the decision be uploaded on the website of the Commission forthwith.